

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22.

IA-677(MB)2024 IN
C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 30.04.2024

NAME OF THE PARTIES:

Piramal Capital & Housing
Finance Limited

Vs.

Rite Developers Private Limited

SECTION: 7, 60(5), 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-677(MB)2024

1. Ld. Counsel for the Applicant present physically, but appearance is not given in the appearance sheet. None present for the Respondent.
2. Ld. Counsel for the Applicant submits that the liquidation order has been passed on 29.04.2024. In view of the Liquidation order passed by this on 29.04.2024, the present IA-677(MB)2024 is rendered infructuous and **dismissed.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)